

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH.P.

WEDNESDAY, THE 13<sup>TH</sup> DAY OF MAY, 2020/23<sup>RD</sup> VAISAKHA, 1942

W.P(C) NO.9835 OF 2020

PETITIONER/PETITIONER:

BINU G.P.,  
S/O PADMASHOBHA, AGED 36,  
CHANDRAVILASAM, PANTHALAMMUKKU,  
PULIPPARA, KADAKKAL PO, KOLLAM-691536

BY ADVS. SRI.LIJU M.P (L-101) (K/3405/99)  
SRI.RAJ CAROLIN V (K/1117/18)

RESPONDENTS:

1. THE SUPERINTENDENT OF POLICE (RURAL),  
OFFICE OF SUPERINTENDENT OF POLICE (RURAL),  
CHINNAKADA, KOLLAM- 691001.
2. THE CIRCLE INSPECTOR OF POLICE,  
KADAKKAL POLICE STATION,  
KADAKKAL, KOLLAM 691536.
3. THE SUB INSPECTOR OF POLICE,  
KADAKKAL POLICE STATION,  
KADAKKAL, KOLLAM 691536.
4. GOPI @ PERSIAN GOPI,  
S/O PACHAN, AGED 74,  
THEKKUMKARAPUTHENVEEDU,  
MURIYAKKOTTUKONAM, BOUNDER MUKKU,  
CHITHRA PO, KOLLAM 691559.

R1-3 BY SMT.B.VINITHA GOVERNMENT PLEADER

R4 BY

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON  
13.05.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**GOPINATH.P, J**

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**WP(C) NO. 9835 OF 2020**

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**DATED THIS THE 13<sup>th</sup> DAY OF May, 2020**

**ORDER**

Admit.

2. Government Pleader takes notice for respondents 1 to 3. Urgent notice by speed post to respondent No.4. Petitioner shall take steps to serve notice on respondent No. 4 through email and whatsapp message also. The learned Government Pleader, on instructions, submits that the 4<sup>th</sup> respondent is the father of the petitioner and that he had entered into the property, belonging to the sister of the petitioner for removing some fallen trees. It is noticed that there is a civil case pending between the sister of the petitioner and the 4<sup>th</sup> respondent as O.S. No.644/2019 on the file of the Munsiff Court, Kottarakkara, in respect of the very same property.

Learned counsel for the petitioner points out, that in view of the lockdown, he is unable to obtain any orders from the Civil Court in O.S. No.644/2019. Considering the totality of the facts and circumstances of the case, there will be an interim order, directing the 3<sup>rd</sup> respondent to ensure that law and order is maintained and that no untoward incident occurs on account of the enmity between the petitioner and the 4<sup>th</sup> respondent.

NSD

**GOPINATH.P**  
**JUDGE**

W.P(C) NO.9835 OF 2020

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APPENDIX:

PETITIONERS EXTS.

EXHIBIT-P1: TRUE COPY OF THE WOUND CERTIFICATE ISSUED FROM  
TALUK HOSPITAL, KADAKKAL DATED 27.04.2020